

**GOVERNMENT OF INDIA  
MINISTRY OF COMMERCE & INDUSTRY  
DEPARTMENT FOR PROMOTION OF INDUSTRY AND INTERNAL TRADE  
LOK SABHA**

**UNSTARRED QUESTION NO. 2094.  
TO BE ANSWERED ON WEDNESDAY, THE 02<sup>ND</sup> AUGUST, 2023.**

**EASE OF DOING BUSINESS INDEX**

**2094. SHRI MARGANI BHARAT:  
SHRI P.V. MIDHUN REDDY:  
SHRI N. REDDEPPA:**

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

**वाणिज्य एवं उद्योग मंत्री**

- (a) whether the Government is aware that as per the latest data available with the World Bank, India ranks 62nd in Ease of Doing Business, if so, the details thereof;
- (b) whether there is State-wise estimates of the Ease of Doing Business Index;
- (c) if so, the details thereof and if not, the reasons therefor;
- (d) whether there has been an improvement from the ranking in 2019 as per the Government's estimates; and
- (e) if so, the details thereof and if not, the reasons therefor?

**ANSWER**

**वाणिज्य एवं उद्योग मंत्रालय में राज्य मंत्री (श्री सोम प्रकाश)**

**THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE & INDUSTRY  
(SHRI SOM PARKASH)**

- (a):** India ranks 63<sup>rd</sup> in the World Bank's Doing Business Report (DBR), 2020 published last in October, 2019 before its discontinuation by the World Bank. India's rank in the DBR improved from 142<sup>nd</sup> in 2014 to 63<sup>rd</sup> in 2019, registering a jump of 79 ranks in a span of 5 years.
- (b) & (c):** In order to have a continuous evaluation framework, Department for Promotion of Industry and Internal Trade (DPIIT) initiated a dynamic reform exercise called Business Reforms Action Plan (BRAP) for assessment of business environment in the States/Union Territories (UTs).

Under BRAP, States and UTs are assessed on the basis of implementation of designated reform parameters contained in the Action Plan. BRAP covers both the Business-centric and Citizen-centric reforms spread across various reform areas. Some of the reform areas are Investment Enablers, Access to Information and Transparency, Online Single Window System, Land Allotment, Construction Permits Enablers, Labour Regulation Enablers, Environment Registration Enablers, Inspection Enablers, Obtaining Utility Permits, Contract Enforcement, Citizen-centric Certificates, Public Distribution System, Healthcare, etc.

Till date five editions of BRAP (2015, 2016, 2017-18, 2019 and 2020) have been completed and States/UTs have been assessed accordingly. The assessment under BRAP, 2022 (i.e., the sixth edition) is in its final stage.

**(d) & (e):** Reform initiatives continued even after discontinuation of the World Bank's Report in 2019. DPIIT coordinated with Ministries/Departments and States/UTs for initiatives to reduce compliance burden on citizen and business activities. The objective of this exercise is to improve Ease of Doing Business and Ease of Living by Simplifying, Rationalizing, Digitizing and Decriminalizing Government to Business and Citizen Interfaces across Ministries/States/UTs. The key focus areas of the initiative are:

- i. Simplification of procedures related to applications, renewals, inspections, filing records, etc.
- ii. Rationalization of legal provisions, by repealing, amending or omission of redundant laws,
- iii. Digitization of government processes by creating online interfaces, and
- iv. Decriminalization of minor, technical or procedural defaults.

Regulatory Compliance (RC) Portal has been developed for tracking action taken by Ministries/ Departments and States/UTs to reduce compliance burden. As per the data provided by all the Ministries/ Departments and States/UTs on RC Portal, more than 40,000 compliances have been reduced and more than 3500 provisions have been decriminalised. All these initiatives have thus contributed and will go a long way in improvement of business environment in the country.

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